Notice

It is hereby informed to all concerned that The National Legal Services Authority (NALSA), in collaboration with the Mediation & Conciliation Project Committee (MCPC), Supreme Court of India, has launched a nation-wide 90 days' Special Mediation Drive, "Mediation 'For the Nation," from July 01, 2025 to September 30, 2025 with a motive to settle pending cases (having element of settlement) in all the Taluka Courts, District Courts and High Courts of India.

This initiative aims to resolve pending cases having elements of settlement including matter pending under each of the following categories, which may be referred to Mediation:

- Matrimonial Dispute Cases
- Accident Claim Cases
- Domestic Violence Cases
- ♦ Cheque Bounce Cases
- Commercial Dispute Cases
- Service Matter Cases
- Criminal Compoundable Cases
- Consumer Dispute Cases
- Debt Recovery Cases
- Partition Cases
- Eviction Cases
- Land Acquisition Cases
- Other Suitable Civil Cases

The General public/Litigants/Advocates are hereby informed to submit their application for listing of such cases in which there is an element of settlement. Applications may be submitted in the office of the Learned Senior Registrar, Learned Registrar (J) (Listing), Learned Registrar (J) (Admin.) and Mediation Centre as well as to the email id-mediation-lko@allahabadhighcourt.in on or before 31st July, 2025.

After identification of abovementioned categories, the pending cases are also being listed in the Cause List of this Court under the under the Heading "For Referral to the Special Mediation Drive Mediation for the Nation" for referring suitable cases for Mediation. Parties/counsels are requested to attend their matters to give their consent for referral to Mediation.

(Registrar (J) Listing)
'For Registrar General'

Copy forwarded for information & necessary action, if any, to:

- 1. Private Secretaries attached with Hon'ble Judges with the request to bring the content of this Public Notice in the knowledge of Hon'ble Judges.
- 2. All the Registrar, Joint Registrars, Deputy Registrars, Assistant Registrar, Sectional Heads with the request to bring the contents of above notice to the staff working under them.
- 3. President Oudh Bar Association with request to bring the contents of above notice to the Learned Advocates.
- 4. System Manager with request to upload this notice on the official website of Allahabad High Court.
- 5. I/C NIC with request to upload this notice on the official website of Mediation and Conciliation Centre, Allahabad High Court, Lucknow.

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